

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

COMPANY APPEAL (AT) NO.16 OF 2021

In the matter of:

Power Finance Corporation Ltd

Appellant

Vs

Entega Ltd & Ors

Respondent

Present:

Mr. Ramji Srinivasan, Sr. Advocate, Mr. Deepak Khurana, Ms Nishtha Wadhwa, Advocates for appellant.

Mr. Abhishek Puri, Advocate for R1 to R3.

ORDER

24.02.2021- Heard Learned senior counsel for the appellant. He disputes certain directions passed in the impugned order. Issue notice to Respondents on Company Appeal and Stay Application by speed post. Requisites alongwith process fee, if not filed, be filed within two days. If the appellant provides the email ID of Respondents, let notice be issued through email also. Learned counsel, Mr. Abhishek Puri, accepts notice on behalf of R1 to R3. No further notice be issued to these Respondent No.1 to Respondent No.3. Respondents are directed to file reply affidavit within three weeks. Rejoinder, if any, within one week thereafter. List the matter on **8th April, 2021.**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

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